

**DIVISION BENCH**

**ITEM NO.150**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.60/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S HAYAT HEALTH CARE PVT. LTD. V/S ROC, UTTARAKHAND &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Vandana Kothari, Adv. *: For the Petitioner*

Sh. Krishna Dev Vyas, Adv. *: For the RoC*

Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

with Sh. Niraj Kumar Singh, Adv.

**ORDER**

Ld. Counsels representing the parties are present.

- 1.** In this case, the report on behalf of ROC has been filed.
- 2.** Ld. Counsel representing the Income Tax Department seeks further two weeks time to file its report.
- 3.** Let the report be filed by the Income Tax Department positively within a period of two weeks by serving an advance copy to the other side. This would be the last opportunity.
- 4.** The matter is adjourned for further hearing on 9<sup>th</sup> May, 2024 and to be taken up at 02:30 PM.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

**16<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**